

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 109
(IB)-1248(PB)/2018

IN THE MATTER OF:

Shinoj Koshy ... Applicant/Petitioner
Vs
M/s. Granite Gate Properties Pvt Ltd ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 15.10.2020

Coram:

SHRI B.S.V. PRAKASH,
HON'BLE ACTG. PRESIDENT

SHRI HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant : Mr. Piyush Singh, Mr. Prateek Vats,
Ms. Aditi Singh, Advs.
Mr. Anil Kumar H., Mr. Anant Kumar H., Advs.
Mr. Anant A. Pavgi, Adv. Mr. Rakesh Kumar,
Ms. Preeti Kashyap, Mr. Ankit Sharma, Advs.

For the Respondent : Mr. Anang Shandilya, Mr. Sandeep Joshi, Advs.
Mr. Abhay Kaushik, Adv.
Mr. Ravi Aggarwal, Mr. Ishaan Aggarwal, Advs.
Mr. Harshit Agarwal, Mr. Aaeshesh Kumar, Advs.
for RCB
Mr. Gautam Singhal, Mr. Vishal Menon, Advs.
Ms. Divya Bhalla, Mr. Abhishek Chaudhan, Advs.
Mr. Sanyam Saxena, Ms. Bandana, Advs. for RP
with Mr. Chander Prakash, RP
Mr. Amit Kr. Verma, Adv.
Mr. Achint Singh Gyani, Mr. Amit Aggarwal, Advs.

ORDER

Since, some of the counsel devices are not working well and keep buffering, we are constrained to post the matter on **26.10.2020**.

On having the RP submitted that 81 avoidance applications are pending in this case, it is difficult to take up all these applications for hearing in one go, therefore, the Court Officer

is hereby directed to sort out those avoidance applications in a chronological order and place first 10 applications on the next date of hearing.

Since this resolution plan cannot be decided unless avoidance applications are decided, this application for approval of the resolution plan will be taken up for hearing after completion of hearing on avoidance applications.

The date for hearing of resolution application would be given tomorrow, list the matter on **02.11.2020** as directed above.

Sd/-

(B.S.V PRAKASH KUMAR)

ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)

MEMBER (TECHNICAL)

Deepak Kumar
15.10.2020